

DOCUMENT INFORMATION

FILE NAME : Ch_XXVII_13 b)

VOLUME : VOL-2

CHAPTER : Chapter XXVII. Environment

TITLE : 13.b. Amendment to the Convention on Access to Information,
Public Participation in Decision-Making and Access to Justice
in Environmental Matters Almaty, 27 May 2005



UNITED NATIONS  NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N. Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

Reference: C.N.992.2005.TREATIES-1 (Depositary Notification)

CONVENTION ON ACCESS TO INFORMATION, PUBLIC PARTICIPATION
IN DECISION-MAKING AND ACCESS TO JUSTICE IN ENVIRONMENTAL
MATTERS. AARHUS, DENMARK, 25 JUNE 1998

AMENDMENT TO THE CONVENTION ON ACCESS TO INFORMATION,
PUBLIC PARTICIPATION IN DECISION-MAKING AND ACCESS TO JUSTICE
IN ENVIRONMENTAL MATTERS

ALMATY, 27 MAY 2005

ADOPTION OF AMENDMENT


The Secretary-General of the United Nations, acting in his capacity as depositary,
communicates the following:

At the second meeting of the Parties to the above Convention, held in Almaty, Kazakhstan,
from 25-27 May 2005, the Parties adopted, in accordance with the procedure laid down in article 14 (4)
of the Convention on Access to Information, Public Participation in Decision-Making and Access to
Justice in Environmental Matters, the Amendment to the said Convention as set out in the Annex to the
Report of the Second Meeting of the Parties (Decision II/1).

The text of the above Amendment, which is authentic in the English, French and Russian
languages, is attached as an Annex to this notification.

In accordance with its article 14 (4), Amendments to the above Convention adopted in
accordance with paragraph 3 of this Article shall be communicated by the Depositary to all Parties for
ratification, approval or acceptance. They shall enter into force for Parties having ratified, approved or
accepted them on the ninetieth day after the receipt by the Depositary of notification of their
ratification, approval or acceptance by at least three fourths of these Parties. Thereafter they shall enter
into force for any other Party on the ninetieth day after that Party deposits its instrument of ratification,
approval or acceptance of the amendments.

27 September 2005



Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations
concerned. Depositary notifications are made available to the Permanent Missions to the United
Nations at the following e-mail address: missions@un.int. Such notifications are also available in the
United Nations Treaty Collection on the Internet at <http://untreaty.un.org>.

UNITED NATIONS  NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N.Y., 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

Référence : C.N.992.2005.TREATIES-1 (Notification Dépositaire)

CONVENTION SUR L'ACCÈS À L'INFORMATION, LA PARTICIPATION DU
PUBLIC AU PROCESSUS DÉCISIONNEL ET L'ACCÈS À LA JUSTICE EN
MATIÈRE D'ENVIRONNEMENT. AARHUS (DANEMARK), 25 JUIN 1998

AMENDEMENT À LA CONVENTION SUR L'ACCÈS À L'INFORMATION, LA
PARTICIPATION DU PUBLIC AU PROCESSUS DÉCISIONNEL ET L'ACCÈS À
LA JUSTICE EN MATIÈRE D'ENVIRONNEMENT

ALMATY, 27 MAI 2005

ADOPTION D'UN AMENDEMENT

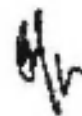
Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de
dépositaire, communique :

A la deuxième réunion des Parties à la Convention susmentionnée, tenue à Almaty
(Kazakhstan), du 25 au 27 mai 2005, les Parties ont adopté (Décision II/1), conformément à la
procédure énoncée au paragraphe 4 de l'article 14 de la Convention sur l'accès à l'information, la
participation du public au processus décisionnel et l'accès à la justice en matière d'environnement,
l'Amendement à ladite Convention qui figure à l'Annexe du Rapport de la Deuxième Réunion des
Parties.

..... On trouvera en annexe à la présente notification les textes authentiques anglais, français
et russe de l'Amendement susmentionné.

Conformément au paragraphe 4 de l'article 14, les Amendements à la Convention
susmentionnée adoptés conformément au paragraphe 3 du présent Article sont soumis par le
Dépositaire à toutes les Parties aux fins de ratification, d'approbation ou d'acceptation. Ils entrent en
vigueur à l'égard des Parties qui les ont ratifiés, approuvés ou acceptés le quatre-vingt-dixième jour qui
suit la réception par le Dépositaire de la notification de leur ratification, approbation ou acceptation par
les trois quarts au moins de ces Parties. Par la suite, ils entrent en vigueur à l'égard de toute autre
Partie le quatre-vingt-dixième jour suivant le dépôt par cette Partie de son instrument de ratification,
d'approbation ou d'acceptation des amendements.

Le 27 septembre 2005



Attention : Services des Traités des Ministères des Affaires Etrangères et organisations internationales
concernés. Les missions permanentes auprès de l'Organisation des Nations Unies peuvent se procurer
les notifications dépositaires en écrivant par courrier électronique à l'adresse suivante :
missions@un.int. De telles notifications sont aussi disponible sur le site de la Collection des Traités
des Nations Unies à l'adresse <http://untreaty.un.org>.

AMENDMENT TO THE CONVENTION ON ACCESS TO INFORMATION,
PUBLIC PARTICIPATION IN DECISION-MAKING AND ACCESS TO JUSTICE IN
ENVIRONMENTAL MATTERS, ALMATY, 27 MAY 2005

Adoption of Amendment
(Decision II/1)

AMENDEMENT À LA CONVENTION SUR L'ACCÈS À L'INFORMATION,
LA PARTICIPATION DU PUBLIC AU PROCESSUS DÉCISIONNEL ET
L'ACCÈS À LA JUSTICE EN MATIÈRE D'ENVIRONNEMENT
ALMATY, 27 MAI 2005

Adoption d'un amendement
(Décision II/1)

Annex

AMENDMENT TO THE CONVENTION

Article 6. paragraph 11

For the existing text, substitute

11. Without prejudice to article 3, paragraph 5, the provisions of this article shall not apply to decisions on whether to permit the deliberate release into the environment and placing on the market of genetically modified organisms.

Article 6 bis

After article 6, insert a new article reading

Article 6 bis

**PUBLIC PARTICIPATION IN DECISIONS ON THE DELIBERATE RELEASE
INTO THE ENVIRONMENT AND PLACING ON THE MARKET OF
GENETICALLY MODIFIED ORGANISMS**

1. In accordance with the modalities laid down in annex I bis, each Party shall provide for early and effective information and public participation prior to making decisions on whether to permit the deliberate release into the environment and placing on the market of genetically modified organisms.
2. The requirements made by Parties in accordance with the provisions of paragraph 1 of this article should be complementary and mutually supportive to the provisions of their national biosafety framework, consistent with the objectives of the Cartagena Protocol on Biosafety.

Annex I bis

After annex I, insert a new annex reading

Annex I bis

MODALITIES REFERRED TO IN ARTICLE 6 BIS

1. Each Party shall lay down, in its regulatory framework, arrangements for effective information and public participation for decisions subject to the provisions of article 6 bis, which shall include a reasonable time frame, in order to give the public an adequate opportunity to express an opinion on such proposed decisions.
2. In its regulatory framework, a Party may, if appropriate, provide for exceptions to the public participation procedure laid down in this annex:

- (a) In the case of the deliberate release of a genetically modified organism (GMO) into the environment for any purpose other than its placing on the market, if:
 - (i) Such a release under comparable bio-geographical conditions has already been approved within the regulatory framework of the Party concerned; and
 - (ii) Sufficient experience has previously been gained with the release of the GMO in question in comparable ecosystems;
- (b) In the case of the placing of a GMO on the market, if:
 - (i) It was already approved within the regulatory framework of the Party concerned; or
 - (ii) It is intended for research or for culture collections.

3. Without prejudice to the applicable legislation on confidentiality in accordance with the provisions of article 4, each Party shall make available to the public in an adequate, timely and effective manner a summary of the notification introduced to obtain an authorization for the deliberate release into the environment or the placing on the market of a GMO on its territory, as well as the assessment report where available and in accordance with its national biosafety framework.

4. Parties shall in no case consider the following information as confidential:

- (a) A general description of the genetically modified organism or organisms concerned, the name and address of the applicant for the authorization of the deliberate release, the intended uses and, if appropriate, the location of the release;
- (b) The methods and plans for monitoring the genetically modified organism or organisms concerned and for emergency response;
- (c) The environmental risk assessment.

5. Each Party shall ensure transparency of decision-making procedures and provide access to the relevant procedural information to the public. This information could include for example:

- (i) The nature of possible decisions;
- (ii) The public authority responsible for making the decision;
- (iii) Public participation arrangements laid down pursuant to paragraph 1;
- (iv) An indication of the public authority from which relevant information can be obtained;

(v) An indication of the public authority to which comments can be submitted and of the time schedule for the transmittal of comments.

6. The provisions made pursuant to paragraph 1 shall allow the public to submit any comments, information, analyses or opinions that it considers relevant to the proposed deliberate release, including placing on the market, in any appropriate manner.

7. Each Party shall endeavour to ensure that, when decisions are taken on whether to permit the deliberate release of GMOs into the environment, including placing on the market, due account is taken of the outcome of the public participation procedure organized pursuant to paragraph 1.

8. Parties shall provide that when a decision subject to the provisions of this annex has been taken by a public authority, the text of the decision is made publicly available along with the reasons and considerations upon which it is based.

Annexe

AMENDEMENT À LA CONVENTION

Article 6, paragraphe 11

Substituer au texte actuel:

11. Sans préjudice des dispositions du paragraphe 5 de l'article 3, les dispositions du présent article ne s'appliquent pas aux décisions autorisant ou non la dissémination volontaire dans l'environnement et la mise sur le marché d'organismes génétiquement modifiés.

Article 6 bis

Après l'article 6, insérer un nouvel article libellé comme suit:

Article 6 bis

PARTICIPATION DU PUBLIC AUX DÉCISIONS CONCERNANT LA DISSÉMINATION VOLONTAIRE DANS L'ENVIRONNEMENT ET LA MISE SUR LE MARCHÉ D'ORGANISMES GÉNÉTIQUEMENT MODIFIÉS

1. Conformément aux modalités définies à l'annexe 1 *bis*, chaque Partie assure une information et une participation du public précoces et effectives avant de prendre des décisions autorisant ou non la dissémination volontaire dans l'environnement et la mise sur le marché d'organismes génétiquement modifiés.
2. Les prescriptions établies par les Parties conformément aux dispositions du paragraphe 1 du présent article devraient être complémentaires et s'appliquer en synergie avec les dispositions du cadre national relatif à la prévention des risques biotechnologiques, en concordant avec les objectifs du Protocole de Cartagena sur la prévention des risques biotechnologiques.

Annexe I bis

Après l'annexe I, insérer une nouvelle annexe libellée comme suit:

Annexe I bis

MODALITÉS VISÉES À L'ARTICLE 6 bis

1. Chaque Partie établit, dans son cadre réglementaire, des arrangements prévoyant une information et une participation du public effectives pour les décisions soumises aux dispositions de l'article 6 *bis*, y compris un délai raisonnable, afin de donner au public des possibilités suffisantes d'exprimer une opinion sur les décisions envisagées.
2. Dans son cadre réglementaire, une Partie peut, s'il y a lieu, prévoir des exceptions à la procédure de participation du public prescrite dans la présente annexe:

a) Dans le cas de la dissémination volontaire d'un organisme génétiquement modifié (OGM) dans l'environnement à toute autre fin que sa mise sur le marché, si:

- i) Une telle dissémination, dans des conditions biogéographiques comparables, a déjà été approuvée dans le cadre réglementaire de la Partie concernée; et
- ii) Une expérience suffisante a antérieurement été acquise en matière de dissémination de l'OGM en question dans des écosystèmes comparables;

b) Dans le cas de la mise sur le marché d'un OGM, si:

- i) Elle a déjà été approuvée dans le cadre réglementaire de la Partie concernée; ou
- ii) Elle est destinée à la recherche ou à des collections de cultures.

3. Sans préjudice de la législation applicable en matière de confidentialité, et conformément aux dispositions de l'article 4, chaque Partie met à la disposition du public comme il convient, de manière efficace et en temps voulu, un résumé de la notification visant à obtenir une autorisation en vue de la dissémination volontaire dans l'environnement ou de la mise sur le marché d'un OGM sur son territoire, ainsi que le rapport d'évaluation, lorsque celui-ci est disponible, en conformité avec son cadre national relatif à la prévention des risques biotechnologiques.

4. Les Parties ne considèrent en aucun cas les informations ci-après comme confidentielles:

a) La description générale de l'organisme ou des organismes génétiquement modifié(s) concerné(s), le nom et l'adresse du demandeur de l'autorisation de dissémination volontaire, les utilisations prévues et, le cas échéant, le lieu de la dissémination;

b) Les méthodes et plans de suivi de l'organisme ou des organismes génétiquement modifié(s) concerné(s) et les méthodes et plans d'intervention d'urgence;

c) L'évaluation des risques pour l'environnement.

5. Chaque Partie veille à la transparence des procédures de prise de décisions et assure au public l'accès aux informations de procédure pertinentes. Ces informations peuvent concerner par exemple:

- i) La nature des décisions qui pourraient être adoptées;
- ii) L'autorité publique chargée de prendre la décision;
- iii) Les arrangements pris en matière de participation du public en application du paragraphe 1;
- iv) L'autorité publique à laquelle il est possible de s'adresser pour obtenir des renseignements pertinents;
- v) L'autorité publique à laquelle des observations peuvent être adressées et le délai prévu pour la communication d'observations.

6. Les dispositions adoptées en application du paragraphe 1 prévoient la possibilité pour le public de soumettre, sous toute forme appropriée, toutes les observations, informations, analyses ou opinions qu'il estime pertinentes au regard de la dissémination volontaire proposée, y compris la mise sur le marché.

7. Chaque Partie s'efforce de faire en sorte que, lorsqu'il est décidé d'autoriser ou non la dissémination volontaire d'OGM dans l'environnement, y compris leur mise sur le marché, les résultats de la procédure de participation du public organisée en application du paragraphe 1 sont dûment pris en considération.

8. Les Parties s'assurent que, lorsqu'une décision soumise aux dispositions de la présente annexe a été prise par une autorité publique, le texte en est rendu public, de même que les raisons et considérations sur lesquelles elle est fondée.

Приложение

ПОПРАВКИ К КОНВЕИЦИИ

Пункт 11 статьи 6

Заменить существующий текст следующим текстом:

11. Без ущерба для пункта 5 статьи 3 положения настоящей статьи не применяются к решениям в отношении разрешения преднамеренного высвобождения в окружающую среду и реализации на рынке генетически измененных организмов.

Пункт 6-бис

После статьи 6 включить новую статью, которая гласит следующее

Статья 6-бис

УЧАСТИЕ ОБЩЕСТВЕННОСТИ В РЕШЕНИЯХ В ОТНОШЕНИИ ПРЕДНАМЕРЕННОГО ВЫСВОБОЖДЕНИЯ В ОКРУЖАЮЩУЮ СРЕДУ И РЕАЛИЗАЦИИ НА РЫНКЕ ГЕНЕТИЧЕСКИ ИЗМЕНЕННЫХ ОРГАНИЗМОВ

1. В соответствии с методами, изложенными в приложении I-бис, каждая Сторона обеспечивает скорейшее и эффективное представление информации и участие общественности до принятия решений в отношении разрешения преднамеренного высвобождения в окружающую среду и реализации на рынке генетически измененных организмов.
2. Требования, устанавливаемые Сторонами согласно положениям пункта 1 настоящей статьи, должны дополнять и взаимно поддерживать их национальные системы биобезопасности в соответствии с целями Картахенского протокола по биобезопасности.

Приложение I-бис

После приложения I включить новое приложение, которое гласит следующее

Приложение 1-бис

МЕТОДЫ, УПОМИНАЕМЫЕ В СТАТЬЕ 6

1. Каждая Сторона предусматривает в своей нормативно-правовой базе меры для обеспечения эффективного предоставления информации и участия общественности в отношении решений, подпадающих под действие положений статьи 6-бис, включая разумные сроки, с тем чтобы предоставить общественности адекватную возможность выразить свое мнение в отношении такого предлагаемого решения.

2. В своей нормативно-правовой базе Сторона может, в случае необходимости, предусмотреть исключения, касающиеся процедуры участия общественности, устанавливаемой в настоящем приложении:

а) в случае преднамеренного высвобождения генетически измененного организма (ГИО) в окружающую среду с любыми целями, помимо реализации на рынке, если:

- i) такое высвобождение в сопоставимых биогеографических условиях уже было утверждено в рамках нормативно-правовой базы соответствующей Стороны; и
- ii) ранее был накоплен достаточный опыт в области высвобождения данного ГИО в сопоставимые экосистемы;

б) в случае реализации ГИО на рынке, если:

- i) она уже была утверждена в рамках нормативно-правовой базы соответствующей Стороны; или
- ii) она предназначена для научных исследований или для коллекций культур.

3. Без ущерба для применимого законодательства в отношении конфиденциальности в соответствии с положениями статьи 4 каждая Сторона предоставляет общественности адекватным, своевременным и эффективным образом резюме полученного уведомления на предмет разрешения преднамеренного высвобождения в окружающую среду или реализации на рынке того или иного ГИО на его территории, а также доклад об оценке, когда таковой имеется, в соответствии со своей национальной системой биобезопасности.

4. В любом случае Стороны не рассматривают следующую информацию в качестве конфиденциальной:

a) общее описание соответствующего генетически измененного организма или генетически измененных организмов, название и адрес подателя просьбы о разрешении на преднамеренное высвобождение, предполагаемое использование и, в случае необходимости, место высвобождения;

b) методы и планы, касающиеся мониторинга соответствующего генетически измененного организма или генетически измененных организмов и мероприятий по ликвидации чрезвычайных ситуаций;

c) оценку риска для окружающей среды.

5. Каждая Сторона обеспечивает транспарентность процедур принятия решений и предоставляет общественности доступ к соответствующей информации процедурного характера. Такая информация могла бы включать, например:

i) характер возможных решений;

ii) государственный орган, ответственный за принятие решения;

iii) механизмы участия общественности, учрежденные во исполнение пункта 1;

iv) указание государственного органа, в котором может быть получена соответствующая информация;

v) указание государственного органа, в который могут быть представлены замечания, и сроков направления замечаний.

6. Процедуры, учрежденные согласно пункту 1, позволяют общественности любым соответствующим образом представлять любые замечания, информацию, результаты анализа или мнения, которые она считает важными для планируемого преднамеренного высвобождения, включая реализацию на рынке.

7. Каждая Сторона стремится обеспечить, чтобы при принятии решения в отношении разрешения преднамеренного высвобождения ГИО в окружающую среду, включая

реализацию на рынке, должным образом учитывались итоги процедуры участия общественности, организованной во исполнение пункта 1.

8. Когда каким-либо государственным органом принимается решение, подпадающее под действие положений настоящего приложения, Стороны обеспечивают, чтобы текст данного решения, а также причины и соображения, на которых оно основывалось, доводилось до сведения общественности.

Certified true copy: XXVII.13 b)
Copie certifiée conforme : XXVII.13 (b)
June 2006